

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 1038
TO BE ANSWERED ON 8TH FEBRUARY, 2019**

NCISM BILL

1038. SHRI M.K. RAGHAVAN:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

(a) whether the Government has proposed amendments to clause 33(1) (d) and 33 (3) (c) of the National Commission for Indian Systems of Medicine (NCISM) Bill, if so, the details thereof;

(b) whether this will promote unqualified persons to allow practice in Indian Systems of Medicines (ISM), if so, the details thereof; and

(c) whether this will also attract back door entry to the ISM practice, if so, the response of the Government thereto and the actions proposed to be taken to address this concern?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) to (c): The National Commission for Indian System of Medicine, (NCIM) Bill, 2019 has been proposed to replace the existing Indian Medicine Central Council (IMCC) Act, 1970 and Central Council of Indian Medicine established thereunder.

The said Bill was introduced in Rajya Sabha on 7th January, 2019, which was further referred to the Department-related Parliamentary Standing Committee on Health and Family Welfare for examination and report.

The proposed Bill does not promote unqualified persons to allow practice in India Systems of Medicine and shall also not attract back door entry to these systems.

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